

SLP(C)No. 6098 OF 2002

ITEM No.47

Court No. 5

SECTION XVII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6098/2002

(From the judgement and order dated 21/12/2001 in MC 26/01
of The HIGH COURT OF GAUHATI)

JAMAL UDDIN AHMAD

Petitioner (s)

VERSUS

ABU SALEH NAJMUDDIN & ANR

Respondent (s)

(With prayer for interim relief)

With

SLP(C)No.7648/2002,

(with appln.(s) for modification of court's order and with prayer for
interim relief)

SLP(C)No.8354/2002 (with prayer for interim relief)

Date : 18/11/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)

Mr. Shakil Ahmed Syed,Adv.

Mr. R.K. Jain, Sr. Adv.

Mr. Manoj Goel, Adv.

Mr. Shuvodeep Roy, Adv.

for Mr. Pankaj Kalra, Adv.

Mr. Gopal Subramaniam, Sr. Adv.

Mr. Manoj Goel, Adv.

Mr. Shuvodeep Roy, Adv.

for Mr. Brij Bhusan, Adv.

For Respondent (s)

Dr. A.M. Singhvi, Sr. Adv.

Mr. S.K. Nandy,Adv.

Mr. Nilay Dutta, Sr. Adv.

Mr. Rajiv Mehta, Adv.

for State of Assam

Ms. Krishna Sarma, Adv.

Mr. V.K. Sidatharan, Adv.

for M/s. Corporate Law Group, Adv.

...2/-

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.J
.SP2

List for final hearing after two weeks.

.SP1

(P.D. Balodi)
Court Master

(Radha R. Bhatia)
Court Master